(ii) A statement (in English and Hindi) explaining the reasons for not laying simultaneously the Hindi version of the above Report on the Table.

[Placed in Litrary. See No. LT-4643/70 for (i) and (ii).]

- I. Annual R port (1969-70) of the Air-India
- II. Annual R PORT (1969-70) OF THE INDIAN AIRLINES

THE DEPUTY MINISTER IN THE MINISTRY OF FOURISM AND CIVIL AVIATION [DI. (SHRIMATI) SAROJINI MAHISH!]: Sir, I beg to lay on the Table a copy each of the following papers, under sup-section (2) of section 37 of the Air Corporations Act, 1953:—

- (i) Annual Report of the Air-India for the year 1969-70 (in English and Hindi).
- (ii) Annual Report of the Indian Airlines for the year 1969-70 (in English and Hindi).

[Placed in Lil rary. See No. LT-4613/70 for (i) and (ii.)]

- I. Annual Ac counts (1969-70) of the Air-India and the Audit Report thereon
- II. Annual Accounts (1969-70) of the Indian Dirlines and the Audit Report Hereon

DR. (SHRII IATI) SAROJINI MA-HISHI: Sir, I also beg to lay on the Table a copy each of the following papers, under sub-section (4) of section 15 of the Air Corporations Act, 1953:—

- (i) Certified Annual Accounts of the Air-India fo the year 1969-70 and the Audit R port thereon.
- (ii) Certifi d Annual Accounts of the Indian Airlines for the year 1969-70 and the Audi Report thereon.

[Placed in Library . See No. LT-4614/70 for (i) and (ii).]

Annual Report and Accounts (1969-70) of the Manga lese Ore (India) Limited,
Nagpur and related papers

SHRI NITI RAJ SINGH CHAU-DHARY: Sir. I also beg to lay on the Table a copy each of the following papers (in English and Hindi), under

sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Eighth Annual Report and Accounts of the Manganese Ore (India) Limited, Nagpur, for the year 1969-70 together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-4621/70 for (i) and (i1)]

THE MINERAL CONCESSION (THIRD AMENDMENT) RULES, 1970

SHRI NITI RAJ SINGH CHAU-DHARY: Sir, I also beg to lay on the Table a copy of the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals) Notification G.S R. No. 1974, dated the 12th November, 1970 (in English and Hindi), publishing the Mineral Concession (Third Amendment) Rules, 1970, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-4619/70.]

Notification under the Essential Commodities Act, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. C. JAMIR): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food) Notification G.S.R. No. 1987, dated the 3rd December, 1970 (in English and Hindi). [Placed in Library. See No. LT-4624/70]

- I. Appropriation Accounts (1968-69)
  of the Defence Services, and
  Commercial Appendix thereto
- II. Audit Report (Defence Services), 1970

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to lay on the Table a copy each of the following papers (in Hindi):—

(i) Appropriation Accounts of the Defence Services for the year 1968-69 and Gommercial Appendix thereto. [Placed in Library. See No. LT-4626/70]

(ii) Audit Report (Defence Services), 1970. [Placed in Library. See No. LT-4625/70.]

## THE FUNDAMENTAL (FIFTH AMENDMENT) RULES, 1970

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Expenditure) Notification S.O. No. 3346, dated the 6th October, 1970 (in English and Hindi) publishing the Fundamental (Fifth Amendment) Rules, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-4631/70.]

## Notifications under the Customs Act, 1962

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:—

- (i) Notification G. S. R. No. 1966, dated the 28th November. 1970, together with an Explanatory Memorandum thereon.
- (ii) Notification G. S. R. No. 1986, dated the 5th December, 1970, together with an Explanatory Memorandum thereon.

[Placed in Library. See LT-4628/70 for (i) and (ii).]

ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE HINDUSTAN STEEL LIMITED, RANCHI AND RELATED PAPERS

SHRI OM MEHTA: Sir, on behalf of Shri Mohd. Shafi Qureshi, I beg to lay on the Table, under sub-section (1) of section 169A of the Companies Act, 1956, a copy each of the following papers:—

- (i) Sixteenth Annual Report Land Accounts of the Hindustan Steel Limited, Ranchi, for the year 1969-70, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No.LT-4633/70 for (i) and (ii).]

AUDITED ACCOUNTS (1968-69) OF THE EMPLOYEES' STATE INSURANCE CORPORATION AND RELATED PAPERS

MINISTER OF STATE IN THE LABOUR, MINISTRY  $\mathbf{OF}$ THE EMPLOYMENT AND REHABILITA-TION (SHRI BHAGWAT JHA AZAD): Sir, I beg to lay on the Table, under section 36 of the Employees' State Insurance Act, 1948, a copy (in English and Hindi) of the Audited Accounts of the Employees' State Insurance Corporation for the year 1968-69, together with the Audit Report on the Accounts. [Placed in Library. See No. LT-4634/70.]

## REPORT OF THE COMMISSION ON MAHARASHTRA-MYSORE-KERALA BOUNDARY DISPUTES (VOL. I) 1967 AND STATEMENT BY MINISTER IN RELATION THERETO

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PERSONNEL IN THE CABINET SECRETARIAT (SHRI RAM NIWAS MIRDHA): Sir, I beg to lay on the Table a copy of the Report of the Commission on Maharashtra-Mysore-Kerala Boundary Disputes... (Interruptions.)

I P.M.

THE LEADER OF THE OPPOSITION (SHRI S. N. MISHRA): Sir, I rise on a point of order.

SHRI M. S. GURUFADASWAMY (Mysore): Sir, on a point of order.

SHRI MULKA GOVINDA REDDY (Mysore): Sir, on a point of order.

(Interruptions.)

SHRI S. N. MISHRA: Sir, I am on a point of order. He cannot lay it... He cannot lay it. (Interruptions).

SHRI M. S. GURUPADASWAMY: He cannot lay it... (Interruptions).

SHRI S. N. MISHRA: Can he lay it? That is the point I am raising. How can he?...(Interruptions.)

SHRI N. K. SHEJWALKAR (Madhya Pradesh): No statement before the point of order.

SHRI M. S. GURUPADASWAMY He cannot lay it... (Interruptions.)

SHRI S. N. MISHRA: Sir, my point of order is that this statement that is sought to be laid by the hon. Minister...